

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-07-2024 AT 10:30 AM**

**CP (IB) No. 111/7/HDB/2017
AND**

**IA(IBC) 178 & 1356/2024 in CP (IB) No. 111/7/HDB/2017
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

IDBI Bank Limited

...Financial Creditor

AND

Lanco Infratech Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 178/2024

Ms Anuradha Bisani, Liquidator present through Video Conference.

Learned Senior Counsel Mr S Rajagopal, for applicant present through Video Conference.

Learned Counsel Mr Kumaraswamy, for respondent present physically.

Learned senior counsel for applicant submits that in the Appeal preferred by the members of consortium before Hon'ble NCLAT, Hon'ble NCLAT had kept in abeyance of Para Nos 37 and 38 of the order where under this Tribunal had granted one more opportunity to the SRA, till pleadings are completed and ordered the matter be listed for hearing on 06.08.2024. In the light of the order passed by Hon'ble NCLAT we defer further hearing in IA No 178/2024, however giving liberty to the applicant to approach this Tribunal in the event if occasion arises. Call on 19.08.2024.

IA(IBC) 1356/2024

Matter passed over.

Matter called again. No representation for applicant. Matter adjourned to 19.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)